GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4518

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

BAN ON REGISTERED/UNREGISTERED ORGANISATIONS

4518. KUNWAR DANISH ALI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of registered/unregistered organizations have been banned by the Government during the last five years; and
- (b) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) and (b): Section 14 of the Foreign Contribution (Regulation) Act, 2010 provides for cancellation of certificate of FCRA registration of an association for violations of provisions of the said Act. During the last five years i.e. from 2018 to 2022, total 1827 FCRA registration certificates have been cancelled under section 14 of the Act.
